

ITEM NO.6

COURT NO.4

SECTION II-C

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s).8386/2024

(Arising out of impugned final judgment and order dated 18-06-2024 in CRLP No.5125/2024 passed by the High Court of Karnataka at Bengaluru)

THE STATE OF KARNATAKA

Petitioner(s)

VERSUS

BHAVANI REVANNA

Respondent(s)

(FOR ADMISSION and IA No.136491/2024-EXEMPTION FROM FILING O.T.)

Date : 10-07-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SURYA KANT  
HON'BLE MR. JUSTICE UJJAL BHUYAN

For Petitioner(s) Mr. Kapil Sibal, Sr. Adv.  
Mr. V. N. Raghupathy, AOR  
Mr. B.N. Jagadeesha, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

1. Heard learned Senior Counsel for the petitioner.
2. Issue notice, returnable on 20.09.2024.

(SATISH KUMAR YADAV)  
ADDITIONAL REGISTRAR

(PREETHI T.C.)  
ASSISTANT REGISTRAR